

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

12. **IA-1811(MB)2022, IA-2609(MB)2022  
IN C.P. (IB)/1409(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES: Pegasus Assets Reconstruction Private Limited  
Vs.  
Radiance Properties (India) Private Limited

SECTION: 7, 66(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Rahul Gaikwad a/w Mr. Aman Jhawar, Ms. Nikita Abhyankar, Ms. Vaishnavi Mudra i/b Gravitas Legal, Ld. Counsel for the Applicant/Liquidator present in both the IAs. Mr. Nausher Kohli a/w Dikshat Mehra and Hony Chandnani i/b Rajani Associates, Ld. Counsel for the Respondent No.1 present in IA-1811/2022 & Respondent Nos.1, 2, 5 & 6 present in IA-2609/2022.
2. **IA-1811/2022:** The Registry is directed to issue fresh notice to the Respondent No. 2 intimating the next date of hearing for filing reply and place the notice along with tracking report on record before the next date of hearing.
3. **IA-2609/2022:** The Registry is directed to issue fresh notice to the Respondent Nos. 3 & 4 intimating the next date of hearing for filing reply and place the notice along with tracking report on record before the next date of hearing.
4. List this matter for further consideration on **10.06.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)

15.04.2024 / *Bmb*